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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

Original Application No. 246 of 1993

&

Misc. Application No. 400 of 1994.

Cuttack, this the 22nd day of August, 1994.

Binod Bihari Sahu ...

Applicant.

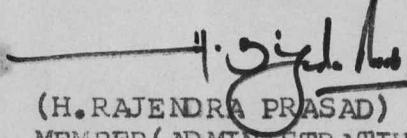
Versus

Union of India and others ...

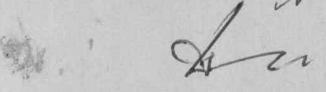
Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

22 Aug 94


(D.P. HIREMATH)
VICE-CHAIRMAN

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Cuttack, this the 22nd day of August, 1994.

CORAM:

THE HON'BLE MR.JUSTICE D.P.HIREMATH, VICE-CHAIRMAN

A N D

THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER(ADMN.)

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Binod Bihari Sahu,
Assistant Foreman, TSIC Section,
Proof Experimental Establishment,
Chandipur, Balasore.

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Applicant.

By Advocate Shri B.K.Sahoo,

Versus

1. The Union of India,
represented by Scientific Adviser,
to the Minister of Defence and
Director General Research & Development,
Research and Development Organisation
Directorate of Personnel(Pers-I), Ministry of
Defence, DHQ, New Delhi-110011.
2. Director General of Quality Assurance
Dept. Defence Production, (DGQA) Government
of India, Ministry of Defence (DGQA) Delhi HQ,
New Delhi-110001.
3. Commandant, Proof & Experimental Establishment,
Chandipur, Balasore.

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Respondents.

By Advocate Shri Akhyay Kumar Misra,
Addl. Standing Counsel(Central).

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ORDER

D.P.HIREMATH, V.C., In view of the clarifications stated by the respondents to the amendment petition, Misc. application No.400 of 1994 is not pressed and the same is rejected.

2. ^{Learned} We have Shri B.K. Sahoo, learned counsel for the applicant and Shri Akhyay Kumar Misra, learned Additional Standing Counsel(Central) for the respondents on the main petition as well and read the corrigendum as per Annexure-R/A/1 filed by the respondents. They have recognised the right of the petitioner to claim benefits that he is now claiming in this petition. In view of this corrigendum it is necessary that the respondents should quantify the amount that is due to the petitioner herein. Shri Akhyay Kumar Misra, learned Addl. Standing Counsel(Central) states that some reasonable time should be granted which should not be less than 4 months to quantify the amount as the same has to pass through different Departments including Ministry concerned. Learned counsel for the petitioner however states that he is retiring in 5 months and therefore, it is necessary that the amount should be quantified as early as possible. Taking the submissions made by learned counsel for both sides, we direct that positively the same should be quantified within 90(ninety) days from today and paid to the petitioner. Copy of this order shall be delivered to

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counsel for the petitioner as well as learned counsel
for the respondents.

3. Accordingly this original application is
disposed of.

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(H.RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

22 AUG 94

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(D.P.HIREMATH)
VICE-CHAIRMAN

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